

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

6. IA-3258/2024 in C.P.(IB)/4479(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.06.2024

NAME OF THE PARTIES: Inventure Finacnce Private Limited
Vs
Mahabali Innovative Technologies Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Pinki, Ld. Counsel for Applicant/Liquidator present (VC).
2. **IA-3258/2024:** Thi is an Application filed by the Liquidator of the Corporate Debtor - Mahabali Innovative Technologies Pvt. Ltd., under Regulation 31(2) of the IBBI (Liquidation Process) Regulations, 2016, to place on record the list of Stakeholders of the Corporate Debtor.
3. The above list of Stakeholders is taken on record. IA is allowed to that effect and **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)